



ITEM NO.11

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 1916/2024

PANCHAM SINGH & ORS.

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

**(FOR ADMISSION
IA No. 2182/2025 - GRANT OF BAIL)**

Date : 09-01-2025 This matter was called on for hearing today.

CORAM :

**HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA**

For Appellant(s) **Mr. R.C. Mishra, Sr. Adv.
Mr. Mahendra Kumar, Adv.
Mr. Alok Kumar Dwivedi, Adv.
Mr. I. Saraswat, Adv.
Mr. Umesh Kumar Shukla, Adv.
Mr. Rajnish Kumar Jha, AOR**

For Respondent(s) **Mr. Garvesh Kabra, AOR
Mrs. Pooja Kabra, Adv.
Mrs. Sujata Upadhyay, Adv.
Mr. Avanish Deshpande, Adv.**

Mr. Vibhav Mishra, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

This Criminal Appeal is pending before this Court. An application has been filed on behalf of appellant No.4, Devendra Pratap Singh (typed as Devendra Kumar Singh in the application) as well as appellant No.3, Rakesh Singh seeking temporary suspension of their sentences and grant of bail.

Learned senior counsel appearing for the appellants submitted that the son of appellant No.4 died and he was given a day's parole to conduct the funeral rites and thereafter he surrendered. However, there are obsequies ceremonies such as '*Dash-Gatra*', '*Terahvi*' etc. to be performed by the father of the deceased, appellant No.4 and, therefore, the plea for suspension of sentence and for grant of interim bail may be considered favourably.

He further submitted that appellant No.3, Rakesh Singh is a cancer patient and first cousin of appellant No.4 and, therefore, the relief of temporary suspension of sentence and bail may be granted to the said appellant also.

Learned senior counsel/counsel appearing for respondent-complainant and learned counsel for first respondent-State objected to the said plea by contending that gravity of the offences which have been proved against the said appellants are serious and further, the appellants are lodged in jail pursuant to their conviction by the High Court and therefore, no indulgence may be shown to these appellants.

We have perused the reasons assigned for the temporary suspension of sentence and for grant of bail. We find that the interest of justice would be served if only appellant No.4, Devendra Pratap Singh, the father of the deceased is granted the relief of temporary suspension of sentence for the purpose of performing/participating in the

obsequies ceremonies of his deceased son, to be held between 10.01.2025 to 14.01.2025 (both days inclusive).

In the circumstances, appellant No.4, Devendra Pratap Singh shall be produced before the concerned Sessions Court at Varanasi, Uttar Pradesh for the purpose of verification and imposition of the conditions for release of appellant No.4 on temporary bail for the period between 10.01.2025 to 14.01.2025 (both days inclusive). Appellant No.4 shall surrender on 15.01.2025.

The application is disposed of in the aforesaid terms insofar as appellant No.4 is concerned.

However, the application insofar as the appellant No.3 is concerned is dismissed.

E-copy of our order shall be treated as certified copy having regard to paucity of time.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)